फा.सं. 1/21/2013-सीएल. V

c. क. आर. मूर्ति, संयुक्त सचिव

टिप्पण: मूल नियम ना. का. नि. संख्या 251(अ) तारीख 31 मार्च, 2014 द्वारा भारत के राजपत्र, अमाधारण, भाग II, खंड 3, उपखंड (i) में प्रकाशित किए गए थे और इसमें ना. का. नि. संख्या 424(अ) तारीख 30 जून, 2014 द्वारा पब्लिश्टर्जी संख्या प्रकाशित किए गए थे।
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 7th May, 2018

G.S.R. 430 (E).—In exercise of the powers conferred by section 26 read with section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Prospectus and Allotment of Securities) Rules, 2014, namely: -

1. (1) These rules may be called the Companies (Prospectus and Allotment of Securities) Amendment Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Companies (Prospectus and Allotment of Securities) Rules, 2014, the rule 3, rule 4, rule 5 and rule 6 shall be omitted.

Note:—The Principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide notification number G.S.R. 251(E), dated the 31st March, 2014 and were subsequently amended vide number G.S.R. 424(E), dated the 30th June, 2014.